GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3125 ANSWERED ON:15.03.2011 MODEL POLICE ACT Alagiri Shri S. ;Choudhary Shri Harish

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to enact a Model Police Act;
- (b) if so, the details and the objective thereof;
- (c) whether the Government has constituted any committee/commission in this regard;
- (d) if so, whether the said committees/commissions have submitted their reports;
- (e) if so, the details thereof alongwith the recommendations made by each committee/commission and the reaction of the Union Government thereon;
- (f) whether the Union Government has forwarded such recommendations to the State Government for their comments;
- (g) if so, the response of the State Governments in this regard; and
- (h) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (h): Ministry of Home Affairs set up an Expert Committee to draft a new Model Police Act in September, 2005. The Committee submitted a model police Act in October 2006. The Model Police Act has emphasized the need to have a professional police service in a democratic society, which is efficient, effective responsive to the needs of the people and accountable to Rule of Law. The salient features of Model Act include encouraging professionalism, accountability paramount, improved service conditions, functional autonomy etc. The copy of the draft Model Act has been sent to all States for appropriate consideration as police is a State subject.

As per information available States viz. Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Kerala, Punjab, Rajasthan, Sikkim, Tripura and Uttrakhand have enacted the Police Act or amended the existing Act.